

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 26TH DAY OF APRIL, 2001

Original Application No.683 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.?GEN.K.K.SRIVASTAVA,A.M

1. Gopal, son of Ganga Sahai
R/o Shiv Colony, Khurja
Junction, District
Bulandshahar
2. Ramesh Son of Ganga Sahai
R/o Shiva Colony,
Khurja Junction,
District Bulandshahar

... Applicants

(By Adv: Shri K.S.Saxena)

Versus

1. The Union of India through
The General manager, Railway,
Baroda House, New Delhi.
2. The Divisional Railway manager,
Northern Railway, Allahabad.
3. The Inspector of Works,
Northern Railway,
Aligarh.

... Respondents

(By Adv: Shri Prashant Mathur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

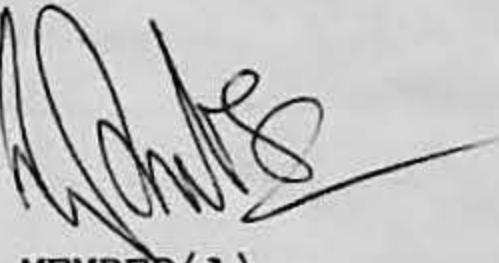
By this OA applicant has prayed for a direction to the respondents to re-engage them as Casual labour ^{with} ~~under~~ their seniority ⁱⁿ unit, IOW, Northern Railway Aligarh and regularise them as per extant instructions. As disclosed from the facts stated in the application applicant no.1 worked during the period 15.12.1975 to 31.12.1979 in broken spells. Similarly, applicant no.2 worked between 15.5.1974 to 14.6.1976. ~~After~~ Applicant no.1 has not worked after 1979, similarly applicant no.2 has not worked after

1976. For the reliefs mentioned above, OA has been filed on 21.4.1994 i.e. after about 15 years.

Shri prashant Mathur learned counsel for the respondents has submitted that the OA is liable to be rejected on the ground of limitation as held by this Tribunal in case of 'Bal Krishna Vs. Union of India and Others, OA No.1062/97 decided on 12.4.2001.

We have considered the submissions of the learned counsel for the parties on the question of limitation and in our opinion, this application is highly time barred and the case is squarely covered by the judgement relied by the learned counsel for the respondents.

The OA has got no merit and is dismissed as time barred. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 26.4.2001

Uv/